NOTIFICATION

New Delhi, the 2nd September, 1993

G.S.R. 585(E):—In exercise of the powers conferred by Section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office (Monthly Income Account) Rules, 1987, namely:

1. (1) These rules may be called the Post Office (Monthly Income Account) (Second Amendment) Rules, 1993.

(2) They shall come into force on the date of their publication in the Official Gazette.

MINISTRY OF FINANCE
(Department of Economic Affairs)

1955 GI/93 (1)
2. In the Post Office (Monthly Income Account) Rules, 1987, in rule 8, in sub-rule (1), the following shall be inserted at the end, namely:—

“The deposit made on or after the 2nd September, 1993 shall bear interest at the rate of 13 per cent per annum.”

[F.No.2/24/93-NS.-II(1)]
OM PAL SINGH, Under Secy.


**NOTIFICATION**

New Delhi, the 2nd September, 1993

G.S.R. 586(E):—In exercise of the powers conferred by Section 15 of the Government Savings Bank Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Time Deposit Rules, 1981, namely:—

1. (1) These rules may be called the Post Office Time Deposit (Amendment) Rules, 1993.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office Time Deposit Rules, 1981, in rule 7, for Table K and the Notes thereunder, the following Tables and Notes shall be substituted, namely:—

“TABLE K
(For deposits made on or after the 16th December, 1991 but before the 2nd September, 1993)
TABLE L

(For deposits made on or after the 2nd September, 1993)

<table>
<thead>
<tr>
<th>Period of deposit</th>
<th>Rate of interest per annum</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Year</td>
<td>10.5 per cent</td>
</tr>
<tr>
<td>2 Years</td>
<td>11 per cent</td>
</tr>
<tr>
<td>3 Years</td>
<td>12 per cent</td>
</tr>
<tr>
<td>5 Years</td>
<td>12.5 per cent</td>
</tr>
</tbody>
</table>

Note: (1) For deposits made on or after the 1st October, 1979 and before 24th April, 1992 interest will be payable at the rate specified in Table C or Table D or Table E or Table F or Table G or Table H or Table I or Table J or Table K, as the case may be, calculated at half-yearly compounding basis.

(2) For deposits made on or after the 24th April, 1992, interest will be payable at the rate specified in Table K or Table L as the case may be, calculated at quarterly compounding basis.

NOTIFICATION

New Delhi, the 2nd September, 1993

G.S.R. 587(E):—In exercise of the powers conferred by Section 15 of the Government Saving Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Recurring Deposit Rules, 1981, namely:

1. (1) These rules may be called the Post Office Recurring Deposit (Second Amendment) Rules, 1993.

2. They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office Recurring Deposit Rules, 1981, in rule 9, in both the Schedules, for the last item namely, “From 1-10-1991 onwards 856.40”, the following items shall be substituted, namely:

“From 1-10-1991 to 1-9-1993 (both dates inclusive) 856.40
2-9-1993 onwards 833.40”

Notification

New Delhi, the 2nd September, 1993

G.S.R. 558(E):—In exercise of the powers conferred by Section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the Kisan Vikas Patra Rules, 1988, namely:—

1. (1) These rules may be called the Kisan Vikas Patra (Second Amendment) Rules, 1993.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) In the Kisan Vikas Patra Rules, 1988,—

(a) in rule 12, after sub-rule (3), the following sub-rule shall be inserted, namely:—

“(4) Notwithstanding anything contained in sub-rule (1) to (3), the maturity period of a certificate purchased on or after the 2nd day of September, 1993 shall be five years and six months commencing on the date of the certificate and the amount inclusive of interest shall be payable at the end of the said period of five years and six months from the date of issue of the certificate.

(b) In rule 13, sub-rule (6) of the said Rules shall be amended to read as follows, namely:—

“6. In the Kisan Vikas Patra Rules, 1988,—

(a) in rule 12, after sub-rule (3), the following sub-rule shall be inserted, namely:—

“(4) Notwithstanding anything contained in sub-rules (1) to (3), the maturity period of a certificate purchased on or after the 2nd day of September, 1993 shall be five years and six months commencing on the date of the certificate. The amount inclusive of
interest, payable on encashment of the certificate at any time after the expiry of its maturity period shall be Rs. 200/- for a denomination of Rs. 1000/- and at proportionate rate for any other denomination.

(b) in rule 13, after sub-rule (6), the following sub-rule shall be inserted, namely:-

"(7) Notwithstanding anything contained in rule 12 or in sub-rule (1), if a certificate issued on or after 2nd September, 1993 is encashed at any time after the expiry of two years and six months from the date of the certificate, the amount payable inclusive of interest shall be as specified in the Table given below for certificate of the denomination of Rs. 1000/- and at proportionate rate for any other denomination, namely:-

<table>
<thead>
<tr>
<th>Period from the date of the certificate to the date of its encashment</th>
<th>Amount payable inclusive of interest (in rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Two years and six months or more but less than three years.</td>
<td>1310</td>
</tr>
<tr>
<td>2. Three years or more but less than three years and six months.</td>
<td>1420</td>
</tr>
<tr>
<td>3. Three years and six months or more but less than four years.</td>
<td>1500</td>
</tr>
<tr>
<td>4. Four years or more but less than four years and six months.</td>
<td>1620</td>
</tr>
<tr>
<td>5. Four years and six months or more but less than five years.</td>
<td>1730</td>
</tr>
<tr>
<td>6. Five years or more but less than five years and six months.</td>
<td>1860</td>
</tr>
</tbody>
</table>

TABLE

[F.No. 2/24/93-NSII(4)]

OM PAL SINGH, Under Secy.

Note:-The principal rules were published vide notification GSR 370(E) dated 22-3-1988 and amended vide GSR 81(E) dated 6-2-1989, GSR 8(E) dated 4-1-1990, GSR 728(E) dated 6-12-1991, GSR 432(E) dated 24-4-1992 and GSR 567(E) dated 20-8-1993.

1. (1) These rules may be called the Indira Vikas Patra (Amendment) Rules, 1993.

2. In the Indira Vikas Patra Rules, 1986, in rule 8—

NOTIFICATION

New Delhi, the 2nd September, 1993

G.S.R. 589(E):—In exercise of the powers conferred by Section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the Indira Vikas Patra Rules, 1986, namely:-

1. (1) These rules may be called the Indira Vikas Patra (Amendment) Rules, 1993.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indira Vikas Patra Rules, 1986, in rule 8—
(i) after sub-rule (2A), the following sub-rule shall be inserted, namely:

"2(B) Where a certificate of any denomination has been purchased on or after the 2nd September, 1993, it may be encashed at any time after the expiry of five years and six months from the date of issue by presenting it before the Post Office of Issue."

(ii) in sub-rule (4), after the words and figures, namely, "and on or before 29th day of February, 1988", the words and figures, namely "and on or after 2nd September, 1993" shall be inserted.

[F. No. 2/24/93-NS II(5)]
OM PAL SINGH, Under Secy.

Note:- The principal rules were published vide notification GSR 1183(E) dated 5-11-1986 and amended vide GSR 252(E) dated 5-12-1986, GSR 366(E) dated 1-4-1987, GSR 408(E) dated 20-4-1987, GSR 739(E) dated 31-8-1987, GSR 956(E) dated 3-12-1987 and GSR 110(E) dated 1-3-1988 and GSR 720 (E) dated 28-7-1979.